

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 150**  
**CP No. 78(ND)/2016**

**IN THE MATTER OF:**

Bahl Paper Mills Ltd. & Ors. ....

Vs.

M/s. Manila Resorts Pvt. Ltd. & Ors. ....

**Order under Sections 397/398 of the Companies Act**

Applicant/petitioners

Respondents

**Order delivered on 27.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant :

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For the Respondent :

Mr. Peeyoosh Kalra, Ms. Sona Babbar, Advs. for R-1  
Ms. S. Janani, Mr. Nishant Kumar, Advs. for R-2  
Mr. Virender Ganda, Sr. Advocate  
Mr. Rakesh Kumar, Ms. Chetna Bisht, Advs. with  
Ms. Mamta Rajput, PCS for R-4  
Mr. Robin R David, Mr. Munawwar Naseem,  
Mr. Febin M. Vargnese, Advs. for R-3

**ORDER**

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 25.04.2019.

*Sd/-*

**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**